

निर्माण, आवास और संभरण मंत्री
(श्री के० सी० रेड्डी) : (क) नहीं ।

(ख) और (ग). सवाल पैदा ही नहीं होता ।

†[THE MINISTER OF WORKS,
HOUSING AND SUPPLY (SHRI K. C.
REDDY): (a) No.

(b) and (c). Do not arise.]

निजी क्षेत्र में काम दिलाऊ सरकारी
दफ्तरों की मार्फत भर्ती

१२. श्री नवाब सिंह चौहान : क्या
श्रम तथा सेवा नियोजन मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या सरकार निजी क्षेत्र के
मालिकों से कामदिलाऊ सरकारी दफ्तरों की
मार्फत कर्मचारियों को भर्ती करने के लिये
कहना चाहती है ;

(ख) यदि उपरोक्त भाग (क) का
उत्तर 'हां' हो तो इस बारे में अन्तिम निर्णय
कब तक कर लिया जायेगा ; और

(ग) क्या इस विषय में निजी क्षेत्र के
मालिकों से मशविरा किया गया है और यदि
हां तो क्या मशविरा किया गया ?

†[RECRUITMENT IN PRIVATE SECTOR
THROUGH EMPLOYMENT EXCHANGES

12. SHRI NAWAB SINGH CHAU-
HAN: Will the Minister of LABOUR
AND EMPLOYMENT be pleased to state:

(a) whether Government propose
to ask the private sector to recruit
employees through the Employment
Exchanges;

(b) if the answer to part (a)
above be in the affirmative, the time
by when final decision will be taken
in this regard; and

†[English translation.

(c) whether the employers in the
private sector have been consulted
in the matter and if so, what consul-
tations were held?]

श्रम उपमंत्री (श्री आबिद अली) :
(क) जी नहीं ।

(ख) और (ग). सवाल पैदा नहीं होता ।

†[THE DEPUTY MINISTER OF
LABOUR (SHRI ABID ALI): (a) No.

(b) and (c). Do not arise.]

12 Noon

REFERENCE TO (I) NOTICE OF
MOTION FOR PAPERS—SITUATION
IN GUJERAT AND (II) AN ARTICLE
BY SHRI R. K. RAMADHYANI

SHRI D. V. PATEL (Bombay): Sir,
yesterday I gave Notice of Motion for
Papers. I would like to draw your
attention to the situation in Gujerat,
about the arrest of two Members of
Parliament, the harassment of press
reporters and the suppression of civil
liberties. I have been only orally
told that this cannot be allowed. I
would like to draw the attention of
the House to the deteriorating situa-
tion there, and particularly to the
fact that the Government of Bombay
who is supposed to be in charge of
law and order was reluctant to take
action. The feeling is that pressure
is put on the Government of Bombay
from here. Therefore, this House is
concerned over this, and I would
request permission . . .

SHRI BHUPESH GUPTA (West
Bengal): I would like to draw the
attention of the House through you
to an article by Mr. R. K. Rama-
dhyani, I.C.S., Secretary to the Union
Ministry of Information and Broad-
casting, in which this gentleman has
slandered the socialists of the coun-
try, indulged in party politics and
slandered the Communist Party of
India. It is a serious matter, and the
House should be apprised of it. I
consider it is a violation of all rules

[Shri Bhupesh Gupta.]

of public service and this matter has to be placed before the House for it to consider, in its wisdom, as to how to tackle such violation of rules on the part of officials.

MR. CHAIRMAN: Well, it is a State subject—Law and Order—Mr. Patel. I have not heard of any interference by the Centre. In any case, I have sent the Motion to the Minister of Home Affairs.

SHRI JASWANT SINGH (Rajasthan): All such things happen under the Congress Government.

MR. CHAIRMAN: It does happen with all Governments.

SHRI JASWANT SINGH: It was only the monopoly of the Communists in Kerala.

SHRI D. V. PATEL: I have said that I have good reason to believe that the delay of four days in taking action by the Bombay Government is indicative of it. If I am given an opportunity, I am prepared to put all these matters before the House.

SHRI V. K. DHAGE (Bombay): But what is the Home Ministry doing in this matter? Are they taking any action?

MR. CHAIRMAN: They are considering the whole question.

SHRI V. K. DHAGE: When will they let us know?

MR. CHAIRMAN: I will let you know when the decision is taken.

SHRI BHUPESH GUPTA: About this article?

MR. CHAIRMAN: This particular article also. You are really insistent. I see no improvement in you, Mr. Bhupesh Gupta.

STATEMENT BY MINISTER

GOVERNMENT DECISION TO MAKE THE COST ACCOUNTS REPORTS AVAILABLE TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, in the course of the debates on the Indian Tariff (Amendment) Bills during the November-December, 1957 session of the Parliament, some Hon'ble Members desired clarification about the need for the secrecy attached to Cost Accounts Reports prepared by the Tariff Commission. One of the points raised was that if the Parliament was to grant protection, it was only proper that it should know on what basis this was being done, and this would be possible only if the Cost Accounts Reports were made available to the House. It was also pointed out by some Hon'ble Members that even if the public disclosure of the Cost Accounts Reports were considered undesirable, there could be no objection to their being made available to a Committee of the House.

Sir, the above points have been carefully considered and Government have decided that if the Public Accounts Committee desire to refer to any particular Cost Accounts Reports of the Tariff Commission, those reports would be made available to the Public Accounts Committee, as and when required.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): Sir, may I point out that the Public Accounts Committee gets these Reports very much long after these are presented. If these are presented to us as and when the Bills are being forwarded, it will be good.

SHRI MANUBHAI SHAH: Sir, If any of these Reports are required, they will be made available immediately. It is not necessary that a particular factory or a particular Report has to be under the examination of the Public Accounts Committee any time. If the hon. members of the